## THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR ORDER SHEET

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APPLICATION NO.:	
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	Respondent (s)

NOTES OF THE REGISTRY

Advocate for Applicant (s)

Applicant(s)

ORDERS OF THE TRIBUNAL

Advocate for Respondent (s)

## 24.10.2008

## CP 61/2008 (OA No. 404/2007)

Mr. P.P. Mathur, Counsel for applicant.

After hearing the learned counsel for the applicant at length, learned counsel for the applicant submits that he wants to withdraw this Contempt Petition with liberty reserved to him to file Execution Petition/OA for ventilating his grievances.

In view of what has been stated above, the applicant is permitted to withdraw this Contempt Petition with liberty reserved to him to file Execution Petition/OA.

The Contempt Petition is disposed of accordingly.

(B.L. KHATRI) MEMBER (A)

(M.L. CHAUHAN) MEMBER (J)

**AHQ** 

20/4 given vide 10. 980 27/10/06